

(2018) 03 CAL CK 0064
In the Calcutta High Court
Case No : CRR 639 of 2018

SMT. PROTIMA MAITI

APPELLANT

Vs

STATE OF WEST BENGAL & ANR.

RESPONDENT

Date of Decision : 21-03-2018

Acts Referred:

Indian Penal Code, 1860 — Section 406, 420, 467, 468, 471

Citation : (2018) 03 CAL CK 0064

Hon'ble Judges : SHIVAKANT PRASAD, J

Bench : Single Bench

Judgement

Heard the petitioner in person.

The petitioner has prayed for quashing of the complaint/FIR being Ghatal Police Station Case No. 224 of 2017 dated December 11, 2017 under

Sections 467/468/471/420/ 406 of the Indian Penal Code in connection with G.R. No.755 of 2017 pending in the Court of the learned Additional Chief

Judicial Magistrate, Ghatal.

Let a copy of this application together with all annexure be served on the opposite parties by speed post with acknowledgement due within a week

from the date hereof.

List the matter on March 28, 2018 when the petitioner shall file an affidavit-of-service.